CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.86 of 2000 in OA.No.1424 of 1996

New Delhi, this Ofth day of April, 2000

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Smt. Shanta Shastry, Member(A)



In the matter of:

Hans Raj Arora ... Applicant (Through Applicant in person)

versus

Lt. Governor of Delhi & Ors ... Respondents (Through Shri R.N. Pandita)

ORDER (by circulation)

By Smt. Shanta Shastry.M(A)

filed for review of order This RAis 0A.1424/96which was 27.1.2000 in dated the dismissed. The applicant did not possess requisite qualification on the cut off date 31.12.1992 for being eligible for promotion to the post of PGT. The review is sought the applicant on the ground that he could not present on the date of hearing for lack of proper intimation The respondents could not change the cut off date without amending the Recruitment The cut off date had all along been 31st Rules. of the year concerned. However it changed only for a particular year in which the applicant was considered for the post of PGT.

2. The applicant has not taken any new grounds. The arguments are repetition of those in the OA. The respondents had already clarified



that the cut off date is announced every year and it does not form part of the actual text of the Recruitment Rules. Hence the Recruitment Rules need no amendment.



There is no error apparent on the face of the record nor is there any grave mistake. No new facts have been brought to our notice saught to change the decision. The RA fails and is accordingly dismissed.

(Ashok Agarwal)

Cha rman

(Smt. Shanta Shastry)
Member(A)

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